

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Supplementary Item No. 1

IA No. 1519/2024
in
CP (IB) No. 98/Chd/Hry/2022
(Admitted)

IN THE MATTER OF:

Punjab & Sind Bank

...Petitioner

Vs.

Samar Estates Pvt. Ltd.

...Respondent

Under Section: 7, 12(3), IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the applicant in IA No. 1519/2024: Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

For the Home Buyers: Mr. Anand Chhibbar, Senior Advocate
Ms. Swati Vashisth, PCA

ORDER

Ld. Counsel for the applicant has placed before us a copy of the minutes of the emergency meeting of the General Body i.e. Ess Vee Apartments Home Buyers Association held on 27.04.2024, in which a resolution has been passed not to object the petition before this AA, upon which it is stated by Ld. Senior Counsel for the Home Buyers-Mr. Anand Chibbar that he will seek instructions on this point during the course of day. Let the matter be listed on 16.07.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti